active organisation and they have been helping the Government in implementing the programme, and I am grateful to them.

THE DEPUTY CHAIRMAN: Question No. 324.

प्रशासनिक सुधार

*324. श्री ईश दत्त यादव : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार भ्रष्टाचार और लालफीताशाही को समाप्त करने के लिए कुछ और प्रशासनिक सुधार लागू करने का विचार रखती है ;

(ख) यदि हां, तो उनका ब्यौरा क्या है, और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c) A *statement is laid on the* Table of the Sabha.

Statement

The broad framework for dealing with corruption and red-tapism in the Government has already been laid down, within which new measures are taken from time to time to deal with the developing situation.

This framework has three major aspects:

(1) preventive vigilance.

(2) surveillance and detection, and

(3) *deterrent punitive action.*

Institutional arrangements for all these aspects have already been made. They are modified and improved upon from time to time in the light of the experience gained.

The relation between corruption and red-tapism is well appreciated and a large number of measures are being taken for several years now, notably since 1985, to break the nexus between the two. In order to make the processes of administration more visible, consistent with the needs of confidentiality, measures have been taken for simplification of procedures, delegation of authority and enforcement of accountability. These are intended, *inter alia*, to obviate red-*tapism and mystification of decision* making. This is an on—going process.

श्री ईश दत्त यादव : मैडम, मेरा माननीय प्रधान मंत्री जी से सीधा और साधारण सा एक प्रश्न है कि इस देश में बढ़ते हुए भ्रष्टाचार और लालफीताशाही को समाप्त करने लिए सरकार की ओर से अब तक क्या प्रयास किये गये हैं और आगे क्या प्रयास किये जायेंगे लेकिन प्रधान मंत्री जी की ओर से मुझे या पूरे सदन को निराशाजनक उत्तर दिया गया है । महोदया, उत्तर में कहा गया है कि . . .

उपसभापति : उत्तर पढ़ लिया है आप सवाल पूछिये ।

श्री ईश दत्त यादव : : सवाल ही पूछ रहा हूं । यह सवाल से संबंधित है । प्रधान मंत्री जी की ओर से उत्तर दिया गया है कि विकसित स्थिति से निपटने के लिए समय समय पर नए उपाय किये जाते हैं । मैडम, यह बड़ा हास्यास्पद लगता है इसको अंग्रेजी में कह दिया कि

"... new measures are taken from time to time deal with the developing situation."

मुझे ऐसा लगता है कि इस उत्तर से सरकार का इरादा भ्रष्टाचार को समाप्त करने और लाल फीताशाही को समाप्त करने की कतई नहीं है । इसके लिए न तो सरकार के पास कोई योजना है न कोई स्कीम है और न भविष्य के लिए कोई चिंतन है । मैडम, मैं प्रश्न ही पूछूंगा आप रोकियेगा नहीं ।

उपसभापति : सवाल ही पूछिये ।

श्री ईश दत्त यादव : सवाल ही पूछ रहा हूं ।

इस उत्तर में कहा गया है कि 1985 से सरकार ने इस ओर ध्यान दिया है। लेकिन उसके बाद ही इस देश में बोफोर्स हुआ, बैंक घोटाला हुआ और पिछले तीन दिनों से रेल इंजनों के खरीद की मामले की गूंज चल रही है और रेल मंत्री के ऊपर सीधा-सीधा आरोप है । मैडम, टाप से लेकर बाटम तक इस देश में भ्रष्टाचार है और मेरी निश्चित जानकारी है कि माननीय प्रधान मंत्री जी के मंत्रिमंडल के जो मंत्री हैं उन लोगों की दयनीय स्थिति है, बेचारगी है। नीचे के जो अधिकारी हैं वे उनके आदेशों का पालन नहीं कर रहे हैं।माननीय प्रधान मंत्री जी की निष्ठा, ईमानदारी, योग्यता, राष्ट्र प्रेम और देश को आगे बढ़ाने के लिए जो उत्कंठा है उसमें कोई सन्देह नहीं है। लेकिन मैडम, ऐसा लगता है कि इस देश को प्रधान मंत्री जी नहीं बल्कि भगवान ही चला रहा है। यहां पर जिस तरह का भ्रष्टाचार है, जिस तरह की लालफीताशाही है उसको देखते हुए इस देश को भगवान ही चला रहा है ।

THE DEPUTY CHAIRMAN: I don't think it is a very good comment.

SHRIMATI KAMLA SINHA: He is only showing faith in the god.

उपसभापति : सवाल कर लीजिए । प्लीज़ । There are many questions.

श्री ईश दत्त यादव : सवाल कर रहा हूं । यह सवाल से संबंधित है । मुझे बहुद प्रसन्नता है कि प्रधान मंत्री जी की ओर से उत्तर में यह स्वीकार किया गया है कि भ्रष्टाचार और लाल फीता शाही में इस देश के अन्दर गहरा संबंध है । इस तथ्य को उन्होंने स्वीकार किया है । इसके लिए मेरी ओर से बहुत बहुत धन्यवाद है कि कटु सत्य को उन्होंने स्वीकार किया है । अब मेरा सीधा प्रश्न यह है कि सरकार के समक्ष कौन-कौन से विचाराधीन मामले हैं जिनके द्वारा देश से भ्रष्टाचार और लाल फीताशाही को समाप्त किया जा सकता है ? इसी से संबंधित प्रश्न यह है कि जब से प्रधान मंत्री जी की सरकार इस देश में आई है, एक वर्ष के अन्दर कितने अधिकारियों के खिलाफ भ्रष्टाचार के मामले दर्ज किये गये हैं, अनुशासनहीनता के मामले दर्ज गये हैं और इनके संबंध में अब तक क्या दण्डनात्मक कार्यवाही की गई है ? ऐसे अधिकारियों का नाम और पता क्या है । मंत्री लोग तो **(व्यवधान)**

उपसभापति : आप पता पूछ कर क्या वहां जायेंगे उनसे कुछ सीखने के लिए (व्यवधान) अब आप बैठिये । The question is, since the new Government has come, how many cases of corruption have been launched and how many persons have been booked and what are their names and addresses?

SHRIMATI MARGARET ALVA: Madam, I will have to seek your protection I cannot possibly produce the whole list of cases being investigated into, the country. We have the CBI which is primarily dealing with all matters concerning corruption in administration. The CBI has three divisions: one is the anti-corruption department, one is dealing with economic offences and one deals with special crime matters that are referred to them for special investigation. Each Ministry, each Department authorises the CBI to look into charges or certain issues which that department or the Ministry refers to CBI. Therefore, permission to investigate is decentralised. I do not have the facts and figures of each department, of how many investigations are going on at the moment or such figures of the last one year. But if notice is given, we will try and get the information.

उपसभापति : सेकेंड सप्लीमेंटरी की कोई गुंजाइश नहीं है । अभी आपका कुछ नहीं रहा न ।

श्री ईश दत्त यादव : मैडम, एक मिनट का सवाल है। यह बहुत चिंता का विषय है कि सरकार को भ्रष्टाचार और भ्रष्ट अधिकारियों की कोई जानकारी नहीं है ।

उपसभापति : नहीं, नहीं। उन्होंने कहा है कि आप दूसरा सवाल दें तब जानकारी दे कर बतायेंगे । अब आप सवाल पूछ लीजिए ।

श्री ईश दत्त यादव : मेरा यह स्पेसेफिक प्रश्न था कि एक वर्ष के अन्दर कितने भ्रष्ट अधिकारियों के विरुद्ध क्या कार्यवाही की गई । इसकी जानकारी सरकार के पास नहीं है। यह अफसोस की बात है। मैडम, मेरा दूसरा प्रश्न यह है कि सरकारी आदेशों की अवहेलना करने लिए एक वर्ष के अन्दर कितने अधिकारियों के विरुद्ध क्या कार्यवाही की गई है ?

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO): I would like to submit that this is a serious matter. So far as the statistics go, they can always be made available. But this is a very deep-rooted evil and we would like to have the views of the hon. Members, and with all our experience, I think we would be able to profit by them. Let us have a discussion on it, even for the whole day; I have no objection. This is not a party matter. This concerns every Government, at the Centre or in the States. Therefore, let us have a discusions.

THE DEPUTY CHAIRMAN: So, we will have a discussion on this subject at a later stage when the Business Advisory Committee gives time. Mr. Jaipal Reddy, you may ask your question.

SHRI S. JAIPAL REDDY: Madam, I would like to ask a question relating to the need to combat corruption in high places. There is a widespread perception that corruption is rampant in high places. For the last twenty years, we, as a nation, have been toying with the idea of setting up a Lok Pal institution. This idea, this proposal, was revived and studied between 1985 and 1989.

THE DEPUTY CHAIRMAN: Question please.

SHRI S. JAIPAL REDDY: But the proposal did not fructify because of a difference of opinion in regard to the need for bringing the office of Prime Minister within the purview of Lok Pal. Will the present Prime Minister agree to consider the proposal and agree also to bring the office of Prime Minister within the purview of Lok Pal? If so, when?

SHRI P. V. NARASIMHA RAO: Madam, I will have to look into it, what thinking has gone into it. Personally speaking, here and now, I would agree to it. But the point is, this agreement is inadequate in the absence of what I have to learn. I have to find out what thinking has gone into it. This is a matter which has to be considered.

THE DEPUTY CHAIRMAN: We are having a discusion. At that point of time, this matter can be raised. Shri Hanumanthappa

SHRI H. HANUMANTHAPPA: Madam, administrative accountability is very important to tone up the administration which, in turn, is responsible to Parliament and to the people at large. Realising its importance, our Government included this subject in the revised twenty-point programme in order to see that this is effectively monitored. But oflate, we read in the newspapers that the CBI which is supposed to investigate, as an independent body, is being crippled by the State Governments, by withdrawing permission to it. Therefore, the very instrument is being made ineffective and is being crippled. In this connection, may I know from the hon. Minister, which are the State Governments which have crippled the CBI? If that is the case, what action the Central Government is going to take to make it effective?

SHRIMATI MARGARET ALVA: Madam, the CBI investigates under a

specific Art, which the State Governments have to agree to allow to operate in their States. I would like to say that there are four States, Haryana, Sikkim, Arunachal Pradesh and Karnataka, which have withdrawn permission in regard to certain provisions of the Act; three of them totally, and Karnataka, in regard to certain provisions of the Act. (*Interruptions*) There are seven other States, namely, Andhra Pradesh, Himachal Pradesh, West Bengal, Uttar Pradesh, Assam, Punjab and Madhya Pradesh, which have withdrawn permission partially. But then, we go back to them for permission. As far as Tamil Nadu is concerned, they have withdrawn permission just this week. (*Interruptions*)

THE DEPUTY CHAIRMAN: Dr. Baldev Prakash.

SHRI SUBRAMANIAN SWAMY: Madam, what did the hon. Minister say? I did not hear.

THE DEPUTY CHAIRMAN: If you did not hear, you read the record tomorrow.

SHRI SUBRAMANIAN SWAMY: I cannot read.

श्री बलदेव प्रकाश : महोदया, मैं आपके द्वारा यह जानना चाहता हूं . . . (व्यवधान) कि जो प्रश्न के उत्तर में कहा गया है उसमें निवारक सतर्कता का वर्णन नम्बर एक पर है, तो यह सर्वविदित है कि करप्शन ऊपर से शुरू होता है और नीचे आता है ।

जैसा कि अभी अभी मामले आए हैं, रेलवे मिनिस्ट्री ने डीजल इंजिन्स खरीदे हैं . . .

उपसभापति : वह सवाल हो गया । दूसरा करिए ।

श्री बलदेव प्रकाश : मैं सवाल पूछना चाहता हूं कि इसमें जो निवारक सतर्कता की व्यवस्था है उनकी रिपोर्ट के बावजूद जैसे जो विभागीय एक्सपर्टस कमेटी होती है, फाइनेंस डिपार्टमेंट है वह रिपोर्ट लिखता है कि यह नहीं होना चाहिए लेकिन उनको बाइपास करके फिर मिनिस्टर आर्डर देते हैं अतः इस निवारक सतर्कता के द्वारा करप्शन नहीं रोकी जा सकती है। क्या प्रधान मंत्री जी यह बतायेंगे कि यह जो व्यवस्था है यह बिल्कुल नाकारा हो गई है ? इसको बाईपास करके हायर लेविल पर करप्शन के बड़े बड़े आरोप लगते हैं, मैं प्रधान मंत्री जी की विश्वसनीयता को असंदिग्ध समझता हूं लेकिन जानना चाहता हूं कि इस स्तर पर भ्रष्टाचार को रोकने के क्या उपाय करेंगे।

उपसभापति :एक मिनट रह गया । जवाब का तो प्रधान मंत्री जी को टाइम दीजिए ।

श्री बलदेव प्रकाश : मैं चाहता हूं कि प्रधान मंत्री जी इसका जवाब दें।

SHRIMATI MARGARET ALVA: All matters, at whatever level, are investigated. If the hon. Member has any specific issue, he can send it. We will send it to the CBI.

THE DEPUTY CHAIRMAN: We are having a discussion. This matter can be discussed in the House itself, if we find time. Now, Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Identification and distribution of surplus land

*325. SHRI MURLIDHAR CHANDRAKANT BHANDARE:
SHRI RAJUBHAI A. PARMAR:

Will the PRIME MINISTER be pleased to state:

(a) whether at a Conference of Chief Ministers held in January this year, it was decided to enforce land reforms to identify surplus land and distribute the same to the landless under a time bound programme by March 31, 1992;

(b) if so, the area of surplus land identified and distributed by March, 31 1992 and till June 1992; and

(c) the area of surplus land that still remains with landlords or under litigation?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL